

**INSURANCE OF JETTIES (WITH OR WITHOUT CRANES) FIXED PONTOONS/PONTOON-JETTIES, WHARVES  
ETC.**

**I. SCOPE:**

This Tariff is applicable to all Jetties with or without cranes or other equipments, Fixed Pontoons/Pontoon-Jetties, Wharves etc. in River and/or Canal and/or Sea waters irrespective of value and shall be insured subject to one of the sets of conditions laid down in this Tariff only and cover shall not be granted subject to any other conditions.

**II. GENERAL:**

**a. *Minimum Premium :***

Minimum Premium of Rs.500/- in respect of any one risk insured under this Tariff shall be charged.

**b. *Short Period Cover :***

Cover other than on annual basis shall not be granted except in such cases where the Short Period Cover is required to coincide with the accounting year or expiry date of other insurances, in which event pro-rata annual premium may be charged.

**c. *Agency Commission :***

Rates under this Tariff are subject to 5% Agency Commission or 5% Special Discount in lieu thereof, wherever applicable.

**d. *Cancellation Returns Only :***

The Policy shall be subject to CRO provision but the retained premium shall not be less than the minimum premium prescribed hereinabove.



e. **Survey Certificate :**

The Insured must produce a satisfactory survey report once every three years at their own cost and such surveys are to be conducted by a firm of Surveyors approved by the concerned Underwriters.

f. **Valuation Certificate :**

A Valuation Certificate, (obtainable by the Assured at his cost), must be produced at the inception of cover whereafter the Insured would be at liberty to increase/decrease the sum insured according to the market condition.

Where the subject matter of insurance has been insured for an amount less than the appropriate value as determined above, the condition of Average shall apply.

g. **Splitting of Values :**

Installations equipped with electrical and/or steam-driven cranes, boilers etc. may be insured on split value basis, as if separately insured, for the purpose of determining Total or Constructive Total Loss claims.

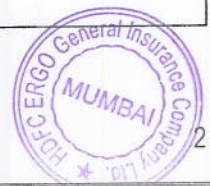
h. **Collection of Premium :**

Full Premium should be charged at the inception of risk and instalment facility must **not** be granted.

III. SCOPE OF COVER:

A. **Wider Cover :**

This insurance is to cover all structural loss or damage to the Jetty (or Pontoons, Wharves, etc. as the case may be), cranes and/or boiler fitted thereon, occasioned by or through collision with Vessels or any other floating objects, cyclone, flood, tidal bore, fire, earthquake, explosion of the boiler insured under this Policy; including Salvage Charges in connection with a peril insured against.





Warranted free from any loss or damage occasioned by the sinking of any part or portion of foundation **or** through lightning, short-circuiting, defective wiring, overloading **or** hoisting of other gear or failure to maintain the structure and machinery in thorough and efficient repair.

Subject to deductible excess of 1/2% of the total Sum Insured or Rs.1000/- whichever is higher, for all claims (other than TL/CTL).

**B. Limited Cover :**

Total and/or Constructive Total Loss of the Jetty (or Pontoons, Wharves etc. as the case may be), cranes and/or boiler fitted thereon occasioned by or through collision with Vessels or any other floating objects, cyclone, flood, tidal bore, fire, earthquake, including Salvage Charges.

Warranted free from any loss or damage occasioned by sinking of any part or portion of foundation **or** through lightning, short circuiting, defective wiring, overloading or hoisting of other gear or failure to maintain the structure and machinery in thorough and efficient repair.

Subject to deductible excess of 1/2% of the total Sum Insured or Rs.1000/- whichever is higher, for all claims (other than TL/CTL). □

C. The risks of SRCC (as per the clause wording given in Strikes Clause Hulls (Time)) may be granted in conjunction with above.

NOTE : For Jetties located in Sea-waters, 33<sup>1</sup>/<sub>3</sub>% extra over the rates under (a) & (b) above shall be charged.

